

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/01367/2015**

**Dated Monday, the 29<sup>th</sup> day of October, Two Thousand Eighteen**

**PRESENT**

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)  
&  
HON'BLE SHRI T.JACOB, MEMBER(A)**

Clement Rajkumar,  
Senior Audit Officer,  
O/o the Principal Accountant General,  
(General and Social Sector Audit),  
Tamilnadu and Puducherry,  
Lekha Pariksha Bhavan,  
361, Anna Salai, Teynampet,  
Chennai 600 018.

... Applicant

By Advocate M/s C.S.Associates

Vs.

1.Union of India, Rep., by  
the Secretary to Govt.,  
Ministry of Personnel & Public Grievances,  
Department of Personnel & Training,  
North Block, New Delhi.

2.The Comptroller & Auditor General of India,  
Deen Daya Upadhyay Marg,  
New Delhi.

3.The Principal Accountant General (G & SSA),  
361, Anna Salai,  
Teynampet, Chennai, Tamil Nadu.

... Respondents

By Advocate Mr.M.Kishore Kumar(R1)  
Mr.V.Vijay Shankar (R2 &3)

**ORDER**

**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“(i)To direct the Respondents 2 and 3 to extend the benefits under the MACP Scheme and fix the Grade Pay of the applicant at Rs.5400/- on par with his juniors/subordinates and extend all associated benefits and perquisites from the date of the implementation of the MACP scheme following order passed by this Hon'ble Tribunal in OA No.966 and 967 of 2009 dated 29.12.2010 and confirmed by the order of the High Court, Madras in W.P.No.18611 and 18612 of 2011 dated 19.03.2014 and pass such further or other orders as may deem fit and thus render justice.”

2. It is contended by the learned counsel for the applicant that the applicant has preferred a representation dated 23.09.2014 for extension of the benefit of MACP scheme on par with his juniors. The representation preferred by the applicant has neither been decided by the respondents yet, nor they have taken any steps to extend him the benefit of MACP scheme. The learned counsel for the applicant states that a direction may be given by this Tribunal to the 2<sup>nd</sup> respondent to decide the representation of the applicant dated 23.09.2014 within a stipulated time limit.

3. Accordingly, we direct the 2<sup>nd</sup> respondent to consider and take a decision on the representation of the applicant dated 23.09.2014 by passing a detailed, reasoned & speaking order within two months from the date of receipt of a certified copy of this order.

4. With the above direction the OA is disposed of. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB)  
MEMBER (A)

(JASMINE AHMED)  
MEMBER (J)

29.10 .2018

M.T.